NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 218/Chd/CHD/2017

Under Sections 58 and 59 of the Companies Act, 2013.

In the matter of transmission of shares:

Gurpartap Singh & Ors.

...Petitioners/Appellants

Vs.

Deepak Towers Private Limited & Ors.

...Respondents.

Present:

Mr. Arora Vishwas Kumar, advocate for Petitioners/Appellants.

Learned counsel for the petitioners/appellants, *inter alia*, contends that this petition has been filed against the deemed refusal of the company in transmitting the shares of the deceased Harjinder Singh in favour of the petitioners despite the succession certificate issued in their favour by the Civil Court and copy of the succession certificate is at Annexure P-21. Notice dated 17.05.2017 was issued to the company requesting to transmit the shares on the basis of succession certificate but the company has not communicated the transfer.

It is further submitted that the petitioner/appellants has filed the petition in the Tribunal by presenting the appeal in NCLT-1 Form within a period of 30 days from the date of receipt of notice of refusal or within 60 days of the delivery of the notice in case no notice is sent by the company. Learned counsel submits that on presenting the petition, copy of the same along with the entire Paper Book was sent to each of the respondents by Speed Post

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vide four postal receipts dated 01.08.2017 and five Track Reports have also been filed showing the delivery of the postal articles which be taken on record

The matter be listed for hearing on 29.09.2017. Notice of this petition be advertised in The Indian Express (English) and Dainik Bhaskar (Hindi) (Chandigarh Editions) at least 14 days before the date fixed for hearing Notice of this petition be also served upon respondent No. 1 company and respondent No. 2 Managing Director of the company by Speed Post. The petitioner shall also send copy of the petition without annexures at the email address available in the Master Data of the respondent and file compliance affidavit along with postal receipts and track reports and copy of email sent to respondents No. 1 and 2.

(Justice R.P.Nagrath) Member (Judicial)

-Sd-

Augúst 28, 2017.